Section 2(43)

S.NO.	FILE NO.	SUBJECT	PAN	ISSUED DATED	Order No.	Approved/Rejected	Tax Year
1	300173/25/2026-ITA-I	Progressive Electoral Trust	AAHCP 5468K	28.08.2026	Order U/s 2(43)	Approved	2026-27 to 2028-29

Section 10(46)

PAN	ISSUED DATED	Notification No.	Approved/Rejected	Assessment/Tax Years
AAAGT0008A	03.08.2026	Notif. No.103/2026	Approved	AY 2024-25
AAAGD1414N	03.08.2026	Notif. No. 104/2026	Approved	AY 2023-24 to 2026-27
AAAGD1414N	03.08.2026	Notif. No. 105/2026	Approved	TY 2026-27
AAALN0639A	04.08.2026	Notif. No. 106/2026	Approved	AY 2019-20 to 2023-24
AAALN0639A	04.08.2026	Notif. No. 107/2026	Approved	AY 2024-25 to 2026-27
AAALN0639A	04.08.2026	Notif. No. 108/2026	Approved	TY 2026-27 to 2027-28
AAAGO0158G	04.08.2026	Notif. No. 109/2026	Approved	AY 2026-27
AAAGO0158G	04.08.2026	Notif. No. 110/2026	Approved	TY 2026-27 to 2029-30
AAAGC0054R	11.08.2026	Notif. No. 112/2026	Approved	AY 2023-24 to 2026-27
AAAGC0054R	11.08.2026	Notif. No. 113/2026	Approved	TY 2026-27

Section 11(1)(c)

1	180/9/2025 -ITA-I	IITK Foundation for Medical Research & Technology	AAGCI0032D	11.08.2026	NA	Rejection U/s 11(1)(c)	NA	NA	NA

F.No.300173/25/2026-ITA-1
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA-I Division)
*****

Kartavya Bhawan, New Delhi
Dated the 28th August, 2026

ORDER

In exercise of the powers conferred by section 2(43) of the Income-tax Act, 2025 (30 of 2025) (hereinafter referred to as "Act") and of all other powers enabling it in this behalf, the Board hereby approves **"Progressive Electoral Trust (PAN: AAHCP5468K)"** as an electoral trust for the purposes of the said section 2 (43) read with the Electoral Trusts Scheme, 2013 (hereinafter referred to as "Scheme").

II. The approval accorded above is only for the purpose of Section 2(43) of the Act, and should not be construed as approval of the Board or any other authority for any other purpose.

III. The approval shall remain valid from Tax Year 2026-27 to 2028-29 and is subject to modifications/withdrawal, if necessitated by subsequent changes in the provisions governing the approval.

IV. This order of the approval is subject to the following terms and conditions: -

1. The Central Board of Direct Taxes may withdraw the approval granted under the Scheme if the approved electoral trust ceases its activities or its activities are not genuine or are not carried out in accordance with all or any of the conditions laid down under the Scheme or the provisions of Rule 289 of the Income-tax Rules, 2026 (hereinafter referred to as "Rules") or any other condition imposed while granting approval;
2. The sole object of the electoral trust shall be to distribute the contributions received by it only to the political parties, which are registered under section 29A of the Representation of the People Act, 1951(43 of 1951);
3. The electoral trust shall not carry out any activity, even if specified in any of the clauses or sub-clauses of its Memorandum of Association (MoA) or Article of Association, which is other than mentioned at (2) above.
4. The electoral trust shall not earn any profit or pass any direct or indirect benefit to its members or contributors, or to any person referred to in section 355(h) of the Act, or any person referred to in Rule 289(10) of Rules;
5. Any change in the shareholders, subsequent to the approval granted under the Scheme, shall be intimated to the Board within thirty days of such change;
6. The electoral trust shall accept contributions only from the entities specified under Rule 289(2) and subject to condition mentioned in Rule 289 (4) of the Rules;
7. The electoral trust shall issue receipts of contributions and obtain receipts of distribution in the form and manner as prescribed in the rule 289(5) and 289(9), respectively. It shall not accept any contribution in any mode otherwise than that prescribed under rule 289(3) of the Rules;
8. The electoral trust shall keep and maintain such books of account and other documents in accordance with rule 289(11)(a) of the Rules;
9. The electoral trust shall record the receipts from the contributors and its distribution to eligible political parties in accordance with rule 289(11)(b) and furnish to the concerned Commissioner of Income-tax or the Director of Income-tax certified copies of such lists in accordance with rule 289(16) of Rules;

10. The electoral trust will get its accounts audited by an accountant as defined in section 515(3)(b) of the Act and furnish the audit report in Form No.181 along with particulars forming part of its Annexure, to the Commissioner of Income-tax or the Director of Income-tax, as the case may be, on or before the due date specified for furnishing the return of income under Section 263 read with Section 349 of the Act;
11. The electoral trust shall function in accordance with the conditions prescribed under Rule 289(2) to 289(17) of the Rules. In the event that the electoral trust ceases to fulfill any of the said conditions, it will be mandatory on the part of the electoral trust to inform the authority granting the approval as well as to the concerned Commissioner of Income-tax or the Director of Income-tax, as the case may be, of such fact immediately;
12. In order to ascertain whether an electoral trust, after its approval, is functioning in accordance with the provisions of Rule 289 of the Rules, the Central Board of Direct Taxes may call for information or documents, as it may deem fit from the electoral trust or may get an enquiry conducted in this regard by any income-tax authority or any other agency; and
13. If the Commissioner of Income-tax or the Director of Income-tax is satisfied that an approved electoral trust is not fulfilling any of the conditions specified under the Scheme or the conditions subject to which approval was granted to it or is not functioning in accordance with the conditions prescribed under Rule 289, he/she may, after making appropriate enquiries, furnish a report to the Central Board of Direct Taxes in this regard and the Board may take such action on the report as it may deem fit.
14. The Electoral Trust shall submit the contribution report to the Election Commission of India ("ECI") as per the instructions issued by ECI vide letter dated 06.06.2014. The copy of the said instruction is enclosed with this order.

(Hardev Singh)
Under Secretary (ITA-I)

Copy to: -

1. Progressive Electoral Trust, Elphinstone Building, 10 Veer Nariman Road, Fort, Mumbai-400001
2. The Pr. Chief Commissioner of Income-tax (Exemptions), New Delhi.
3. The Pr. Commissioner of Income-tax (Exemptions), Mumbai with a request to furnish a copy of the order to the Assessing Officer concerned.
4. Commissioner of Income Tax (Media & TP), CBDT.
5. The Additional Director General (PR & PP), New Delhi.
6. Under Secretary, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi-110001
7. Election Cell, CBDT
8. Hindi Section.
9. Guard file.

Under Secretary, ITA-I

F.No.180/9/2025-ITA-1
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA-I Division)
*****

Kartavya Bhawan-1, New Delhi
Dated the 11th August, 2026

To,

Pr. Chief Commissioner of Income Tax (Exemptions)
Delhi

Madam,

Subject: Application dated 09.09.2025 of IITK Foundation for Medical Research & Technology (PAN: AAGCI0032D) for approval under section 11(1)(c) of I.T. Act, 1961 - reg.

Kindly refer to the above and your report dated 05.05.2026 on this matter.

2. I am directed to convey that after considering the facts of the case and the field reports, it is seen that in the present case, expenditure of Rs.8,52,000/- has been incurred outside India by the applicant but in lieu of such expenses, the services have been brought to India for application in India towards charitable objects for which this applicant is registered under section 12A of Income Tax Act, 1961.

3. In view of factual matrix of this case, Central Board of Direct Taxes is of the view that such expenses fall under section 11(1)(a) of I.T. Act, 1961 rather than section 11(1)(c) of the I.T. Act, 1961 and hence, approval of CBDT under section 11(1)(c) of I.T. Act, 1961 is not required in this case. The same may be conveyed to the jurisdictional Assessing Officer.

Yours faithfully,

(Hardev Singh)
Under Secretary, ITA-I
Email: usita1-cbdt@gov.in

Copy to:

(a) Commissioner of Income Tax (Exemptions), Lucknow- for information and necessary action

(b) The Director, IITK Foundation for Medical Research & Technology, Directorate, IIT Kanpur - 208016

Under Secretary, ITA-I

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-03082026-275129
CG-DL-E-03082026-275129

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4131]	**नई दिल्ली, सोमवार, अगस्त 3, 2026/श्रावण 12, 1948**
No. 4131]	**NEW DELHI, MONDAY, AUGUST 3, 2026/SHRAVAN 12, 1948**

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 3 अगस्त, 2026

का.आ. 4307(अ).— जहाँ कि, आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कतिपय निकायों या प्राधिकरणों या बोर्डों या न्यासों या आयोगों की विनिर्दिष्ट आय की छूट का प्रावधान किया गया है, जैसा कि केंद्र सरकार द्वारा उस धारा के प्रयोजनों के लिए आधिकारिक राजपत्र में द्वारा अधिसूचित किया जा सकता है;

और जहाँ कि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरस्त कर दिया गया है;

और जहाँ कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख) में, अन्य *बातों के साथ-साथ,* यह प्रावधान है कि आयकर अधिनियम, 1961 (1961 का 43) (एतश्मिन् पश्चात 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसकी उप-धारा (4) के अधीन, निम्न पर कुछ भी प्रभाव नहीं पड़ेगा, यथा:-

(i) 1961 के अधिनियम के प्रावधानों का पिछला प्रचालन और इसके अंतर्गत जारी कोई आदेश या विधित किया गया कोई कार्य या हुई बात

(ii) 1961 के अधिनियम या इस अधिनियम के तहत आदेशों के तहत प्राप्त, अर्जित या किए गए किसी भी अधिकार, विशेषाधिकार, दायित्व या देनदारी;

और जहाँ कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1961 के अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के शुरू होने की तिथि को लंबित किसी भी कार्यवाही पर और (1 अप्रैल, 2026 से पहले शुरू होने वाले किसी भी कर वर्ष के संबंध में 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही (नोटिस मूल्यांकन, पुनर्मूल्यांकन, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) पर लागू रहेंगे और ऐसी कार्यवाही 1961 के अधिनियम कि विनिर्दिष्ट प्रक्रिया के अनुसार की जाएगी;

और जहाँ कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ङ) में यह प्रावधान है कि इसके प्रारंभ होने की तारीख को किसी आयकर प्राधिकरण या निरसित आयकर अधिनियम के अंतर्गत गठित कोई अन्य प्राधिकरण, अपीलीय न्यायाधिकरण या किसी न्यायालय के समक्ष लम्बित किसी भी कार्यवाही को इस तरह से जारी रखा जायेगा और उसका निपटान किया जायेगा जैसे कि इस अधिनियम को अधिनियमित ही न किया गया हो;

अतः अब, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुपालन में, केंद्र सरकार, एतद्वारा, 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए, हरियाणा राज्य तकनीकी शिक्षा बोर्ड (एचएसबीटीई), पंचकूला (AAAGT0008A), जो कि हरियाणा तकनीकी शिक्षा बोर्ड अधिनियम 2008 (2008 का अधिनियम सं. 19),के अंतर्गत हरियाणा राज्य सरकार द्वारा गठित एक बोर्ड है, को उक्त बोर्ड को होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में, अधिसूचित करती है, यथा:-

(क) केन्द्र सरकार और हरियाणा राज्य सरकार से प्राप्त अनुदान, असाइनमेंट तथा अंशदान और ऋण;

(ख) शुल्क, जैसे संबद्धता शुल्क, परीक्षा शुल्क, प्रवासन शुल्क, प्रतिलेखन शुल्क, आदि;

(ग) दंड सहित रॉयल्टी और प्रभार;

(घ) वसीयत, दान और बंदोबस्ती या अन्य योगदान;

(ङ) हरियाणा राज्य तकनीकी शिक्षा बोर्ड में निहित किसी प्रतिभूतियों और किराए की बिक्री आय और संपत्ति से लाभ; तथा

(च) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी कि हरियाणा राज्य तकनीकी शिक्षा बोर्ड (एचएसबीटीई), पंचकूला:-

(क) किसी भी व्यावसायिक गतिविधि में संलग्न नहीं होगा;

(ख) इसकी गतिविधियां और विनिर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्षों में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम की धारा 139 (4 ग) (छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगा।

3. इन शर्तों का पालन करने में विफलता के परिणामस्वरूप 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. यह अधिसूचना वित्तीय वर्ष, 2023-24 से संबंधित निर्धारण वर्ष 2024-25 के लिए लागू मानी जाएगी.

[अधिसूचना सं. 103/2026/फा. सं. 300196/76/2024-आईटीए-I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण- ज्ञापन

यह प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (केंद्रीय प्रत्यक्ष कर बोर्ड या आयकर विभाग के समक्ष दायर किए गए आवेदन के वर्ष से) देने से किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 3rd August, 2026

S.O. 4307(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), *inter alia,* provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on or after the 1st April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2) (a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, 'Haryana State Board of Technical Education (HSBTE), Panchkula' (PAN: AAAGT0008A), a Board constituted by the State Government of Haryana under the Haryana Board of Technical Education Act, 2008 (Act No. 19 of 2008), in respect of the following specified income arising to the said board namely :-

(a) Grants, Assignments and Contributions and loans received from the Central Government and the State Government of Haryana;

(b) Fees, such as Affiliation Fees, Examination Fees, Migration Fees, Transcription Fees, etc.;

(c) Royalties and charges including penalties;

(d) Bequests, donations and endowments or other contributions;

(e) Sale proceeds of any securities and Rents and profits from property vested in Haryana State Board of Technical Education; and

(f) Interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that the Haryana State Board of Technical Education (HSBTE), Panchkula –

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provisions of section 139(4C) (g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted under section 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for assessment year 2024-25 relevant for the financial year 2023-24.

[Notification No. 103/2026/F. No.300196/76/2024-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of application filed before the Board or Income-tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-03082026-275131
CG-DL-E-03082026-275131

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4132]	नई दिल्ली, सोमवार, अगस्त 03, 2026/श्रावण 12, 1948
No. 4132]	NEW DELHI, MONDAY, AUGUST 03, 2026/SHRAVAN 12, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 3 अगस्त, 2026

का.आ. 4308(अ).— जबकि, आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कुछ निकायों या प्राधिकरणों या बोर्डों या ट्रस्टों या आयोगों की निर्दिष्ट आय की छूट का प्रावधान किया गया है, जैसा कि केंद्र सरकार द्वारा उस धारा के प्रयोजनों के लिए आधिकारिक राजपत्र में अधिसूचित किया जाए;

और जबकि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरसित कर दिया गया था;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख), अन्य बातों के साथ-साथ, यह प्रावधान करती है कि आयकर अधिनियम, 1961 (1961 का 43) (इसके बाद 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसके उप-धारा (4), के निम्नलिखित को कुछ भी अध्यधीन प्रभावित नहीं करेगा-

(i) 1961 के अधिनियम के प्रावधानों का पिछला संचालन और कोई आदेश या उसके तहत विधिवत किया गया कृत्य या हानि; या

(ii) 1961 के अधिनियम या उस अधिनियम के तहत आदेशों के तहत प्राप्त, अर्जित या किए गए किसी भी अधिकार, विशेषाधिकार, देनदारी या दायित्व;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1 अप्रैल, 2026 से पहले शुरू होने वाले किसी भी कर वर्ष के संबंध में 1961 के अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के शुरू होने की तारीख को लंबित किसी भी कार्यवाही पर और 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही पर लागू रहेंगे (नोटिस सहित निर्धारण, पुन:निर्धारण, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) और ऐसी कार्यवाही 1961 के अधिनियम में निर्दिष्ट कार्यवाही के अनुसार की जाएगी;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ई) में प्रावधान है कि किसी भी आयकर प्राधिकरण या निरस्त आयकर अधिनियम, अपीलीय न्यायाधिकरण, या किसी भी अदालत के तहत गठित किसी अन्य प्राधिकरण के समक्ष इसके शुरू होने की तारीख को लंबित कोई भी कार्यवाही, आवेदन, अपील, संदर्भ या संशोधन के माध्यम से या किसी अन्य माध्यम से, जारी रखा और निपटाया जाएगा जबकि यह अधिनियम अधिनियमित नहीं किया गया था;

अत: केंद्र सरकार अब, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुसरण में, एतद्वारा 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए " जिला विधिक सेवा प्राधिकरण, चरखी दादरी (पैन AAAGD1414N) ", जो विधिक सेवा प्राधिकरण अधिनियम 1987 (1987 का 39) के तहत हरियाणा राज्य सरकार द्वारा गठित एक प्राधिकरण है, उस प्राधिकरण को उत्पन्न होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में, अर्थात्:-

(क) विधिक सेवा प्राधिकरण, 1987 (1987 का 39) के प्रयोजन के लिए पंजाब और हरियाणा उच्च न्यायालय, केंद्रीय प्राधिकरण यानी राष्ट्रीय विधिक सेवा प्राधिकरण और राज्य प्राधिकरण यानी हरियाणा राज्य विधिक सेवा प्राधिकरण से प्राप्त अनुदान;

(ख) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजन के लिए केंद्र सरकार या हरियाणा राज्य सरकार से प्राप्त अनुदान या दान;

(ग) न्यायालय के आदेश के तहत प्राप्त राशि;

(घ) भर्ती आवेदन शुल्क के रूप में प्राप्त शुल्क; तथा

(ङ) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन शर्तों के अधीन लागू होगी कि जिला विधिक सेवा प्राधिकरण, चरखी दादरी –

(क) किसी भी व्यावसायिक कार्यकलाप में संलिप्त नहीं होगी;

(ख) इसके कार्यकलाप और निर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्ष में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम के 139(4ग)(छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगी।

3. इन शर्तों का पालन करने में विफलता के परिणामस्वरूप 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. यह अधिसूचना वित्तीय वर्षों 2022-23, 2023-24, 2024-25 और 2025-26 से संबंधित कर निर्धारण वर्षों 2023-24, 2024-25, 2025-26 और 2026-27 के लिए लागू मानी जाएगी।

[अधिसूचना सं 104 /2026/ फा. सं. 300196/1/2026-आईटीए-I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण संबंधित ज्ञापन

यह प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (केंद्रीय प्रत्यक्ष कर बोर्ड या आयकर विभाग के समक्ष दायर किए गए आवेदन के वर्ष से) देने से किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 3rd August, 2026

S.O. 4308(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), *inter alia*, provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on or after the 1 April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the

repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2)(a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, "District Legal Services Authority, Charkhi Dadri" (PAN AAAGD1414N), an Authority constituted by the State Government of Haryana under Legal Services Authorities Act, 1987 (39 of 1987), in respect of the following specified income arising to that authority, namely:-

(a) grants received from the Punjab and the Haryana High Court, the Central Authority i.e. the National Legal Services Authority and State Authority i.e., Haryana State Legal Servies Authority for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);
(b) grants or donation received from the Central Government or the State Government of Haryana for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);
(c) amount received under the order of the Court;
(d) fees received as recruitment application fee; and
(e)interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that the District Legal Service Authority, Charkhi Dadri -

(a) shall not engage in any commercial activity;
(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and
(c) shall file return of income in accordance with the provisions of section 139(4C) (g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted under section 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for the assessment years 2023-24, 2024-25, 2025-26 and 2026-27 relevant to the financial years F.Y. 2022-23, 2023-24, 2024-25 and 2025-26.

[Notification No. 104 /2026/ F.No.300196/1/2026-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of application filed before the Board or Income tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-03082026-275127
CG-DL-E-03082026-275127

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4133] नई दिल्ली, सोमवार, अगस्त 3, 2026/श्रावण 12, 1948
No. 4133] NEW DELHI, MONDAY, AUGUST 3, 2026/SHRAVAN 12, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 3 अगस्त, 2026

का.आ. 4309(अ).— आयकर अधिनियम, 2025 (2025 का 30) (एतश्मिन् पश्चात उक्त अधिनियम से संदर्भित) की धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36]] द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्र सरकार, एतद्द्वारा, उक्त खंड के प्रयोजनों के लिए 'जिला विधिक सेवा प्राधिकरण, चरखी दादरी' (पैन AAAGD1414N), जो कि विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के तहत हरियाणा राज्य सरकार द्वारा गठित एक प्राधिकरण है, को उक्त प्राधिकरण को होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में, अधिसूचित करती है, यथाः -

(क) विधिक सेवा प्राधिकरण, 1987 (1987 का 39) के प्रयोजन के लिए पंजाब और हरियाणा उच्च न्यायालय, केंद्रीय प्राधिकरण यानी राष्ट्रीय विधिक सेवा प्राधिकरण और राज्य प्राधिकरण यानी हरियाणा राज्य विधिक सेवा प्राधिकरण से प्राप्त अनुदान;

(ख) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजन के लिए केंद्र सरकार या हरियाणा राज्य सरकार से प्राप्त अनुदान या दान;

(ग) न्यायालय के आदेश के तहत प्राप्त राशि;

(घ) भर्ती आवेदन शुल्क के रूप में प्राप्त शुल्क; तथा

(ङ) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी कि 'जिला विधिक सेवा प्राधिकरण, चरखी दादरी' (पैन AAAGD1414N)-

(क) किसी भी व्यावसायिक गतिविधि में संलग्न नहीं होगी;

(ख) उक्त अधिनियम की धारा 263 की उप-धारा (9) के खंड (ग) (xiii) के प्रावधान के अनुसार आय की विवरणी दाखिल करेगी; तथा

(ग) की गतिविधियाँ और निर्दिष्ट आय की प्रकृति पूरे कर वर्षों में अपरिवर्तित रहेगी।

3. पैराग्राफ 2 में निर्दिष्ट शर्तों का पालन करने में विफलता की स्थिति में धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] के तहत दी जाने वाली छूट वापस ले ली जाएगी और उक्त अधिनियम के तहत कार्यवाही भी शुरू की जाएगी।

4. यह अधिसूचना कर वर्ष 2026-27 के लिए लागू होगी।

[अधिसूचना सं. 105/2026/फा. सं. 300196/1/2026-आईटीए-I]

हरदेव सिंह, अवर सचिव

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 3rd August, 2026

S.O. 4309(E).— In exercise of the powers conferred by Schedule III [Table: Sl. No. 36] read with section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as the said Act), the Central Government hereby notifies for the purposes of the said clause, 'District Legal Services Authority, Charkhi Dadri' (PAN AAAGD1414N), an Authority constituted by the State Government of Haryana under the Legal Services Authorities Act, 1987 (39 of 1987), in respect of the following specified income arising to the said authority namely :-

(a) grants received from the Punjab and the Haryana High Court, the Central Authority i.e. the National Legal Services Authority and State Authority i.e., Haryana State Legal Servies Authority for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);

(b) grants or donation received from the Central Government or the State Government of Haryana for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);

(c) amount received under the order of the Court;

(d) fees received as recruitment application fee; and

(e) interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that 'District Legal Service Authority, Charkhi Dadri' (PAN AAAGD1414N):-

(a) shall not engage in any commercial activity;

(b) shall file return of income in accordance with the provision of clause (c)(xiii) of sub-section (9) of section 263 of the said Act; and.

(c) activities and the nature of the specified income shall remain unchanged throughout the tax years.

3. Failure to comply with the conditions specified in paragraph 2 shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 36] read with section 11 and initiation of proceedings under the said Act.

4. This notification shall be applicable for the tax year 2026-27.

[Notification No. 105/2026/F. No. 300196/1/2026-ITA-I]

HARDEV SINGH, Under Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082026-275173
CG-DL-E-04082026-275173

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4142] नई दिल्ली, मंगलवार, अगस्त 4, 2026/श्रावण 13, 1948
No. 4142] NEW DELHI, TUESDAY, AUGUST 4, 2026/SHRAVAN 13, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 4 अगस्त, 2026

का.आ. 4318(अ).— जहां कि, आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कतिपय निकायों या प्राधिकरणों या बोर्डों या ट्रस्टों या आयोगों की निर्दिष्ट आय को छूट दिये जाने का प्रावधान है, जैसा भी केंद्र सरकार द्वारा उस धारा के प्रयोजनों के लिए सरकारी राजपत्र में अधिसूचित किया जाए है;

और जहां कि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरस्त कर दिया गया है;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख) में, *अन्य बातों के साथ-साथ,* यह प्रावधान है कि आयकर अधिनियम, 1961 (1961 का 43) (एतश्मिन् पश्चात 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसकी उप-धारा (4) के अधीन रहते हुए निम्न पर, कुछ भी प्रभाव नहीं पड़ेगा-

(i) 1961 के इस अधिनियम के प्रावधानों का पिछला संचालन और कोई आदेश या उसके तहत विधिवत की गयी या सहन की गयी या सहन की गई कोई भी बात; या

(ii) 1961 के अधिनियम या उस अधिनियम के तहत आदेशों के तहत प्राप्त, अर्जित किए गए कोई भी अधिकार, विशेषाधिकार, बाध्यता या दायित्व;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1961 के अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के प्रारंभ होने की तारीख को लंबित किसी भी कार्यवाही पर और 1 अप्रैल, 2026 से पहले शुरू होने वाले किसी भी कर वर्ष के संबंध में 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही (नोटिस, मूल्यांकन, पुनर्मूल्यांकन, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) पर लागू होंगे और ऐसी कार्यवाही 1961 के अधिनियम में निर्दिष्ट प्रक्रिया के अनुसार की जाएगी;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(अ) में यह प्रावधान है कि किसी भी आयकर प्राधिकरण या निरस्त आयकर अधिनियम के तहत गठित किसी अन्य प्राधिकरण, अपीलीय न्यायाधिकरण, या किसी भी अदालत के समक्ष इसके शुरू होने की तारीख को आवेदन, अपील, संदर्भ या संशोधन के माध्यम से लंबित कोई कार्यवाही को उसी प्रकार, जारी रखा जाएगा और निपटाया जाएगा जैसे कि यह अधिनियम अधिनियमित ही न किया गया है;

अतः, अब केंद्र सरकार आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुपालन में, एतद्द्वारा, 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए, 'नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण' (पैन: AAALN0639A), जो कि भारत सरकार द्वारा गठित एक प्राधिकरण है, को, उस प्राधिकरण को होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में, अधिसूचित करती है, यथा:-

(क) पट्टे का किराया;

(ख) एफडीआरएस पर बैंकों से मिलने वाला ब्याज;

(ग) आई कार्ड से प्राप्तियां और परमिट शुल्क;

(घ) मानक डिजाइन कारखानों से संबंधित में आवंटन शुल्क;

(ङ) खाली पड़े भूखंडों/भवनों से संबंधित नीलामी/बोली राशि;

(च) भूखंड/भवन के संबंध में स्थानांतरण प्रभार;

(छ) भवन योजनाओं की छूट के लिए फॉर्म-I जारी करने के लिए शुल्क;

(ज) भवन योजनाओं के अनुमोदन के लिए प्रसंस्करण शुल्क;

(झ) सेवा प्रदाताओं से साइट उपयोग शुल्क; तथा

(ञ) विविध स्क्रैप/अपशिष्ट की बिक्री से प्राप्त आय।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी कि नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण -

(क) किसी भी वाणिज्यिक गतिविधि में संलग्न नहीं होगा;

(ख) की गतिविधियाँ और विनिर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्षों में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम की धारा 139 (4 ग) (छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगा।

3. इन शर्तों का पालन करने में विफलता की स्थिति में 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. इस अधिसूचना को वित्तीय वर्ष 2018-19 से 2022-2023 से संबंधित निर्धारण वर्ष 2019-2020 से 2023-24 के लिए लागू माना जाएगा।

[अधिसूचना सं. 106 /2026 / फा.सं. 300196/65/2018-आईटीए-I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण-ज्ञापन

प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (बोर्ड या आयकर विभाग के समक्ष दायर आवेदन के वर्ष से) देने से किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th August, 2026.

S.O. 4318(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), *inter alia*, provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on or after the 1st April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2)(a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, 'Noida Special Economic Zone Authority' (PAN: AAALN0639A), an Authority constituted by the Government of India, in respect of the following specified income arising to that authority, namely:-

(a) Lease rent;

(b) Interest from banks on FDRS;

(c) Receipts from I Card and permit Fee;

(d) Allotment fee in respect of standard design factories;

(e) Auction/Bid amount in respect of plots/Buildings which fall vacant;

(f) Transfer charges in respect of plot/building;

(g) Fee for issue of Form-I for exemption of building plans;

(h) Processing fee for approval of building plans;

(i) Site usage charges from service providers; and

(j) From the sale of miscellaneous scrap/waste.

2. This notification shall be effective subject to the conditions that the Noida Special Economic Zone Authority -

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provisions of section 139(4C) (g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted under section 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for assessment years 2019-2020 to 2023-24 relevant for the financial years 2018-19 to 2022-2023.

[Notification No. 106 /2026 /F. No. 300196/65/2018-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of application filed before the Board or Income-tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082026-275174
CG-DL-E-04082026-275174

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4143]	नई दिल्ली, मंगलवार, अगस्त 4, 2026/श्रावण 13, 1948
No. 4143]	NEW DELHI, TUESDAY, AUGUST 4, 2026/SHRAVAN 13, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 4 अगस्त, 2026

का.आ. 4319(अ).— जहां कि आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कुछ निकायों या प्राधिकरणों या बोर्डों या ट्रस्टों या आयोगों की विनिर्दिष्ट आय पर छूट का प्रावधान किया गया है, जैसा कि केंद्र सरकार द्वारा इस धारा के प्रयोजनों के लिए सरकारी राजपत्र में अधिसूचित किया जाए;

और जहां कि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरस्त कर दिया गया है;

और जहांकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख) में, अन्य *बातों के साथ-साथ,* यह प्रावधान है कि आयकर अधिनियम, 1961 (1961 का 43) (एतश्मिन पश्चात 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसकी उप-धारा (4) के अधीन रहते हुए, निम्न पर कोई प्रभाव नहीं पड़ेगा-

(i) 1961 के अधिनियम के प्रावधानों का पिछला संचालन उसके तहत विधिवत रूप से जारी किया गया कोई आदेश या किया गया कोई कार्य या सहन की गई कोई बात; या

(ii) 1961 के अधिनियम या इस अधिनियम के तहत जारी आदेशों के तहत प्राप्त, अर्जित किया गया कोई भी अधिकार, विशेषाधिकार, दायित्व या देयता;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1961 के इस अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के शुरू होने की तारीख को लंबित किसी भी कार्यवाही पर और 1 अप्रैल, 2026 से पहले प्रारंभ होने वाले किसी भी कर वर्ष के संबंध में 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही (नोटिस मूल्यांकन, पुनर्मूल्यांकन, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) पर लागू रहेंगे और ऐसी कार्यवाही 1961 के अधिनियम में विनिर्दिष्ट प्रक्रिया के अनुसार की जाएगी;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(अ) में यह प्रावधान है कि किसी भी आयकर प्राधिकरण या निरस्त आयकर अधिनियम के तहत गठित किसी अन्य प्राधिकरण, अपीलीय न्यायाधिकरण, या किसी भी अदालत के समक्ष इसके शुरू होने की तारीख को आवेदन, अपील, संदर्भ या संशोधन के माध्यम से लंबित कोई कार्यवाही को उसी प्रकार, जारी रखा जाएगा और निपटाया जाएगा जैसे कि यह अधिनियम अधिनियमित ही न किया गया है;

अतः अब, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुपालन में, केंद्र सरकार, एतद्द्वारा 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए, 'नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण' (पैन: AAALN0639A), जो कि भारत सरकार द्वारा गठित एक प्राधिकरण है को उस प्राधिकरण को होने वाली निम्नलिखित विविनिर्दिष्ट आय के संबंध में, अधिसूचित करती है, यथा:-

(क) पट्टे का किराया;

(ख) एफडीआरएस पर बैंकों से मिलने वाला ब्याज;

(ग) आई कार्ड से प्राप्तियां और परमिट शुल्क;

(घ) मानक डिजाइन कारखानों के संबंध में आवंटन शुल्क;

(ङ) खाली पड़े भूखंडों/भवनों के संबंध में नीलामी/बोली राशि;

(च) भूखंड/भवन के संबंध में अंतरण प्रभार;

(छ) भवन योजनाओं की छूट के लिए फॉर्म-I जारी करने हेतु शुल्क;

(ज) भवन योजनाओं के अनुमोदन के लिए प्रसंस्करण शुल्क;

(झ) सेवा प्रदाताओं से साइट उपयोग शुल्क; तथा

(ञ) विविध स्क्रैप/अपशिष्ट की बिक्री से।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी कि नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण -

(क) किसी भी वाणिज्यिक गतिविधि में संलग्न नहीं होगी;

(ख) की गतिविधियाँ और विविनिर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्षों में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम की धारा 139 (4 ग) (छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगी।

3. इन शर्तों का पालन करने में विफलता कि स्थिति 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. यह अधिसूचना वित्तीय वर्ष 2023-24 से 2025-2026 से संबंधित निर्धारण वर्ष 2024-25 से 2026-27 के लिए लागू मानी जाएगी।

[अधिसूचना सं. 107 /2026 /फा.सं. 300196/65/2018-आईटीए-I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण-ज्ञापन

प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (बोर्ड या आयकर विभाग के समक्ष दायर आवेदन के वर्ष से) देकर किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th August, 2026.

S.O. 4319(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), *inter alia*, provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on or after the 1st April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2)(a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, 'Noida Special Economic Zone Authority' (PAN: AAALN0639A), an Authority constituted by the Government of India, in respect of the following specified income arising to that authority, namely:-

(a) Lease rent;

(b) Interest from banks on FDRS;

(c) Receipts from I Card and permit Fee;

(d) Allotment fee in respect of standard design factories;

(e) Auction/Bid amount in respect of plots/Buildings which fall vacant;

(f) Transfer charges in respect of plot/building;

(g) Fee for issue of Form-I for exemption of building plans;

(h) Processing fee for approval of building plans;

(i) Site usage charges from service providers; and

(j) From the sale of miscellaneous scrap/waste.

2. This notification shall be effective subject to the conditions that the Noida Special Economic Zone Authority -

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provisions of section 139(4C) (g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted under section 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for assessment years 2024-25 to 2026-27 relevant for the financial years 2023-24 to 2025-2026.

[Notification No. 107 /2026/ F. No. 300196/65/2018-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of application filed before the Board or Income-tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082026-275176
CG-DL-E-04082026-275176

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4144]	नई दिल्ली, मंगलवार, अगस्त 4, 2026/श्रावण 13, 1948
No. 4144]	NEW DELHI, TUESDAY, AUGUST 4, 2026/SHRAVAN 13, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 4 अगस्त, 2026

का.आ. 4320(अ).— केंद्र सरकार आयकर अधिनियम, 2025 (2025 का 30) की धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए (इसके बाद उक्त अधिनियम के रूप में संदर्भित), एतद्द्वारा उक्त खंड के प्रयोजनों के लिए 'नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण' (PAN: AAALN0639A), जो भारत सरकार द्वारा गठित एक प्राधिकरण है, उस प्राधिकरण से उत्पन्न होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में अधिसूचित करती है, अर्थात्, -

(क) पट्टे का किराया;

(ख) एफडीआरएस पर बैंकों से मिलने वाला ब्याज;

(ग) आई कार्ड से प्राप्तियां और परमिट शुल्क;

(घ) मानक डिजाइन कारखानों के संबंध में आवंटन शुल्क;

(ङ) खाली पड़े भूखंडों/भवनों के संबंध में नीलामी/बोली राशि;

(च) भूखंड/भवन के संबंध में स्थानांतरण प्रभार;

(छ) भवन योजनाओं की छूट के लिए फॉर्म-I जारी करने के लिए शुल्क;

(ज) भवन योजनाओं के अनुमोदन के लिए प्रसंस्करण शुल्क;

(झ) सेवा प्रदाताओं से साइट उपयोग शुल्क; तथा

(ञ) विविध स्क्रैप/अपशिष्ट की बिक्री से।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी कि 'नोएडा विशेष आर्थिक क्षेत्र प्राधिकरण –

(क) किसी भी वाणिज्यिक गतिविधि में संलग्न नहीं होगा;

(ख) उक्त अधिनियम, 2025 की धारा 263(9)(ग)(xiii) के प्रावधान के अनुसार आय की विवरणी दाखिल करेगा; तथा

(ग) गतिविधियों और निर्दिष्ट आय की प्रकृति कर वर्षों के दौरान अपरिवर्तित रहेगी।

3. पैराग्राफ 2 में निर्दिष्ट शर्तों का पालन करने में विफल होने पर धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] के तहत छूट वापस ले ली जाएगी और उक्त अधिनियम के तहत कार्यवाही शुरू की जाएगी।

4. यह अधिसूचना कर वर्ष 2026-27 और 2027-28 के लिए लागू होगी।

[अधिसूचना सं. 108 /2026 /फा. सं. 300196/65/2018-आईटीए-I]

हरदेव सिंह, अवर सचिव

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th August, 2026.

S.O. 4320(E).— In exercise of the powers conferred by Schedule III [Table: Sl. No.36] read with Section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as the said Act), the Central Government hereby notifies for the purposes of the said clause, 'Noida Special Economic Zone Authority' (PAN: AAALN0639A), an Authority constituted by the Government of India, in respect of the following specified income arising to that authority, namely,:-

(a) Lease rent;

(b) Interest from banks on FDRS;

(c) Receipts from I Card and permit Fee;

(d) Allotment fee in respect of standard design factories;

(e) Auction/Bid amount in respect of plots/Buildings which fall vacant;

(f) Transfer charges in respect of plot/building;

(g) Fee for issue of Form-I for exemption of building plans;

(h) Processing fee for approval of building plans;

(i) Site usage charges from service providers; and

(j) From the sale of miscellaneous scrap/waste.

2. This notification shall be effective subject to the conditions that 'Noida Special Economic Zone Authority –

(a) shall not engage in any commercial activity;

(b) shall file return of income in accordance with the provision of section 263(9)(c)(xiii) of the said Act, 2025; and

(c) activities and the nature of the specified income shall remain unchanged throughout the tax years.

3. Failure to comply with the conditions specified in paragraph 2 shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 36] read with section 11 and initiation of proceedings under the said Act.

4. This notification shall be applicable for tax years 2026-27 and 2027-28.

[Notification No. 108 /2026 /F. No. 300196/65/2018-ITA-I]

HARDEV SINGH, Under Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082026-275175
CG-DL-E-04082026-275175

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4145]	नई दिल्ली, मंगलवार, अगस्त 4, 2026/श्रावण 13, 1948
No. 4145]	NEW DELHI, TUESDAY, AUGUST 4, 2026/SHRAVAN 13, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 4 अगस्त, 2026

का.आ. 4321(अ).— जहां कि आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कुछ निकायों या प्राधिकरणों या बोर्डों या ट्रस्टों या आयोगों की विनिर्दिष्ट आय पर छूट का प्रावधान किया गया है, जैसा कि केंद्र सरकार द्वारा इस धारा के प्रयोजनों के लिए सरकारी राजपत्र में अधिसूचित किया जाए;

और जहांकि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरस्त कर दिया गया है;

और जहांकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख) में, अन्य *बातों के साथ-साथ,* यह प्रावधान है कि आयकर अधिनियम, 1961 (1961 का 43) (एतश्मिन पश्चात 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसकी उप-धारा (4) के अधीन रहते हुए, निम्न पर कोई प्रभाव नहीं पड़ेगा-

(i) 1961 के अधिनियम के प्रावधानों का पिछला संचालन उसके तहत विधिवत रूप से जारी किया गया कोई आदेश या किया गया कोई कार्य या सहन की गयी कोई बात; या

(ii) 1961 के अधिनियम या इस अधिनियम के तहत जारी आदेशों के तहत प्राप्त, अर्जित किया गया कोई भी अधिकार, विशेषाधिकार, दायित्व या देयता;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1961 के इस अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के शुरू होने की तारीख को लंबित किसी भी कार्यवाही पर और 1 अप्रैल, 2026 से पहले प्रारंभ होने वाले किसी भी कर वर्ष के संबंध में 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही (नोटिस मूल्यांकन, पुनर्मूल्यांकन, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) पर लागू रहेंगे और ऐसी कार्यवाही 1961 के अधिनियम में विनिर्दिष्ट प्रक्रिया के अनुसार की जाएगी;

और जहां कि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(अ) में यह प्रावधान है कि किसी भी आयकर प्राधिकरण या निरस्त आयकर अधिनियम के तहत गठित किसी अन्य प्राधिकरण, अपीलीय न्यायाधिकरण, या किसी भी अदालत के समक्ष इसके शुरू होने की तारीख को आवेदन, अपील, संदर्भ या संशोधन के माध्यम से या किसी अन्य माध्यम से लंबित कोई कार्यवाही को उसी प्रकार जारी रखा जाएगा और निपटाया जाएगा जैसे कि यह अधिनियम अधिनियमित ही न किया गया है।

अतः, अब, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुपालन में, केंद्र सरकार, एतद्द्वारा 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए, "ओडिशा संयुक्त प्रवेश परीक्षा समिति" (पैन: AAAGO0158G)", जो कि ओडिशा सरकार द्वारा गठित एक निकाय है, को उस निकाय को होने वाली निम्नलिखित विविनिर्दिष्ट आय के संबंध में, अधिसूचित करती है. यथा:-

(क) उम्मीदवारों से एकत्र परीक्षा शुल्क;

(ख) काउंसलिंग और आवेदन प्रसंस्करण शुल्क: तथा

(ग) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी ओडिशा संयुक्त प्रवेश परीक्षा समिति –

(क) किसी भी व्यावसायिक गतिविधि में संलग्न नहीं होगी;

(ख) की गतिविधियां और विविनिर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्षों में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम के 139 (4 ग) (छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगी।

3. इन शर्तों का पालन करने में विफलता की स्थिति में 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. इस अधिसूचना को वित्तीय वर्ष 2025-26 से संबंधित निर्धारण वर्ष 2026-27 के लिए लागू मानी जाएगी।

[अधिसूचना सं. 109 /2026 / फा. सं. 300196/39/2025-आईटीए-I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण-ज्ञापन

प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (केंद्रीय प्रत्यक्ष कर बोर्ड या आयकर विभाग के समक्ष दायर किए गए आवेदन के वर्ष से) देने से किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th August, 2026.

S.O. 4321(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), inter alia, provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on or after the 1st April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2)(a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, "Odisha Joint Entrance Examination Committee" (PAN: AAAGO0158G)", a body established by the Government of Odisha, in respect of the following specified income arising to that body, namely:-

(a) Examination Fees collected from candidates;

(b) Counselling and application processing fees; and

(c) Interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that Odisha Joint Entrance Examination Committee –

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provisions of 139(4C)(g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted u/s 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for the assessment year 2026-27 relevant to the financial year 2025-26.

[Notification No. 109 /2026 /F. No. 300196/39/2025-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of its application filed before the Central Board of Direct Tax or Income-tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082026-275172
CG-DL-E-04082026-275172

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4146]	नई दिल्ली, मंगलवार, अगस्त 4, 2026/श्रावण 13, 1948
No. 4146]	NEW DELHI, TUESDAY, AUGUST 4, 2026/SHRAVAN 13, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 4 अगस्त, 2026

का.आ. 4322(अ).— केंद्र सरकार आयकर अधिनियम, 2025 (2025 का 30) (एतश्मिन पश्चात उक्त अधिनियम के रूप में संदर्भित), की धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा उक्त खंड के प्रयोजनों के लिए 'ओडिशा संयुक्त प्रवेश परीक्षा समिति' (पैन: AAAGO0158G), जो कि ओडिशा सरकार द्वारा स्थापित एक निकाय है, को इस निकाय को होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में अधिसूचित करती है यथा:

(क) उम्मीदवारों से एकत्र किया गया परीक्षा शुल्क;

(ख) काउंसलिंग और आवेदन प्रसंस्करण शुल्क; तथा

(ग) बैंक जमा पर ब्याज

2. यह अधिसूचना इन शर्तों के अधीन प्रभावी होगी ओडिशा संयुक्त प्रवेश परीक्षा समिति –

(क) किसी भी व्यावसायिक गतिविधि में संलग्न नहीं होगी;

(ख) उक्त अधिनियम, 2025 की धारा 263(9)(ग)(xiii) के प्रावधान के अनुसार आय की विवरणी दाखिल करेगी; तथा

(ग) की गतिविधियां और विविनिर्दिष्ट आय की प्रकृति पूरे कर वर्षो में अपरिवर्तित रहेगी।

3. पैराग्राफ 2 में विविनिर्दिष्ट शर्तों का पालन करने में विफलता की स्थिति में अनुसूची III [तालिका: क्रम संख्या 36] के साथ पठित धारा 11 के अंतर्गत दी गयी छूट वापस ले ली जायेगी और उक्त अधिनियम के तहत कार्यवाही शुरू की जायेगी।

3. यह अधिसूचना कर वर्ष 2026-27 से 2029-30 के लिए लागू होगी।

[अधिसूचना सं. 110 /2026/ फा.सं. 300196/39/2025-आईटीए-I]

हरदेव सिंह, अवर सचिव

MINISTRY OF FINANCE

(Department Of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 4th August, 2026.

S.O. 4322(E).— In exercise of the powers conferred by Schedule III [Table: Sl. No. 36] read with Section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as the said Act), the Central Government hereby notifies for the purposes of the said clause, 'Odisha Joint Entrance Examination Committee" (PAN: AAAGO0158G), a body established by the Government of Odisha, in respect of the following specified income arising to the said body, namely: -

(a) Examination fees collected from candidates;

(b) Counselling and application processing fees; and

(c) Interest on bank deposits.

2. This notification shall be effective subject to the conditions that Odisha Joint Entrance Examination Committee –

(a) shall not engage in any commercial activity;

(b) shall file return of income in accordance with the provision of 263(9)(c)(xiii) of the said Act, 2025; and

(c) its activities and the nature of the specified income shall remain unchanged throughout the tax years.

3. Failure to comply with the conditions specified in paragraph 2 shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 36] read with section 11 and initiation of proceedings under the said Act.

3. This notification shall be applicable for tax years 2026-27 to 2029-30.

[Notification No. 110 /2026/ F. No. 300196/39/2025-ITA-I]

HARDEV SINGH, Under Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-11082026-275381
CG-DL-E-11082026-275381

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4280]	नई दिल्ली, मंगलवार, अगस्त 11, 2026/श्रावण 20, 1948
No. 4280]	NEW DELHI, TUESDAY, AUGUST 11, 2026/SHRAVAN 20, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 11 अगस्त, 2026

का.आ. 4458(अ).— जबकि, आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 (46) में कुछ निकायों या प्राधिकरणों या बोर्डों या न्यासों या आयोगों की विनिर्दिष्ट आय की छूट का प्रावधान किया गया है, जैसा कि केंद्र सरकार द्वारा उस धारा के प्रयोजनों के लिए आधिकारिक राजपत्र में अधिसूचित किया जाए;

और जबकि, आयकर अधिनियम, 1961 (1961 का 43) को आयकर अधिनियम, 2025 (2025 का 30) की धारा 536 (1) द्वारा निरसित कर दिया गया था;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) और (ख), अन्य बातों के साथ-साथ, यह प्रावधान करती है कि आयकर अधिनियम, 1961 (1961 का 43) (इसके बाद 1961 के अधिनियम के रूप में संदर्भित) के निरसन के बावजूद और उसकी उप-धारा (4) के निम्नलिखित को कुछ भी अध्यधीन प्रभावित नहीं करेगा-

(i) 1961 के अधिनियम के प्रावधानों का पिछला संचालन और कोई आदेश या उसके तहत विधिवत किया गया कृत्य या हानि; या

(ii) 1961 के अधिनियम या उस अधिनियम के तहत आदेशों के तहत प्राप्त, अर्जित या किए गए किसी भी अधिकार, विशेषाधिकार, देनदारी या दायित्व;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ग) में प्रावधान है कि 1 अप्रैल, 2026 से पहले शुरू होने वाले किसी भी कर वर्ष के संबंध में 1961 के अधिनियम के प्रावधान आयकर अधिनियम, 2025 (2025 का 30) के शुरू होने की तारीख को लंबित किसी भी कार्यवाही पर और 1 अप्रैल, 2026 को या उसके बाद शुरू की गई किसी भी कार्यवाही पर लागू रहेंगे (नोटिस सहित निर्धारण, पुन:निर्धारण, पुनर्गणना, सुधार, जुर्माना, संदर्भ, संशोधन और अपील सहित) और ऐसी कार्यवाही 1961 के अधिनियम में निर्दिष्ट कार्यवाही के अनुसार की जाएगी;

और जबकि, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(ई) में प्रावधान है कि किसी भी आयकर प्राधिकरण या निरस्त आयकर अधिनियम, अपीलीय न्यायाधिकरण, या किसी भी अदालत के तहत गठित किसी अन्य प्राधिकरण के समक्ष इसके शुरू होने की तारीख को लंबित कोई भी कार्यवाही, आवेदन, अपील, संदर्भ या संशोधन के माध्यम से या किसी अन्य माध्यम से, जारी रखा और निपटाया जाएगा जबकि यह अधिनियम अधिनियमित नहीं किया गया था;

अत: केंद्र सरकार अब, आयकर अधिनियम, 2025 (2025 का 30) की धारा 536(2)(क) से (ग) और (ङ) के प्रावधानों के अनुसरण में, एतद्वारा 1961 के अधिनियम की धारा 10 (46) के प्रयोजनों के लिए, 'जिला विधि सेवा प्राधिकरण, पंचकुला '(पैन :AAAGC0054R), जो 'विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) द्वारा गठित एक प्राधिकरण है, को उत्पन्न होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में अधिसूचित करती है, अर्थात्: -

(क) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजन के लिए पंजाब और हरियाणा उच्च न्यायालय, केंद्रीय प्राधिकरण यानी राष्ट्रीय विधिक सेवा प्राधिकरण और राज्य प्राधिकरण यानी हरियाणा राज्य विधिक सेवा प्राधिकरण से प्राप्त अनुदान;

(ख) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजनों के लिए केंद्र सरकार या हरियाणा राज्य सरकार से प्राप्त अनुदान या दान;

(ग) न्यायालय के आदेश के तहत प्राप्त राशि;

(घ) भर्ती आवेदन शुल्क के रूप में प्राप्त शुल्क; तथा

(ङ) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन निम्न शर्तों के अधीन प्रभावी होगी कि जिला विधिक सेवा प्राधिकरण, जींद –

(क) किसी भी व्यावसायिक कार्यकलाप में संलिप्त नहीं होगी;

(ख) इसके कार्यकलाप और विनिर्दिष्ट आय की प्रकृति पूरे वित्तीय वर्षों में अपरिवर्तित रहेगी; तथा

(ग) 1961 के अधिनियम की धारा 139 (4 ग) (छ) के प्रावधानों के अनुसार आय की विवरणी दाखिल करेगा।

3. इन शर्तों का पालन करने में विफलता के परिणामस्वरूप 1961 के अधिनियम के प्रावधानों के तहत दंडात्मक कार्रवाई शुरू की जाएगी, और 1961 के अधिनियम की धारा 10(46) के तहत दी गई छूट वापस ले ली जाएगी।

4. यह अधिसूचना वित्तीय वर्ष 2022-23, 2023-24, 2024-25 और 2025-26 के लिए संबंधित निर्धारण वर्षों 2023-24, 2024-25, 2025-26 और 2026-27 के लिए लागू मानी जाएगी।

[अधिसूचना सं. 112 /2026/फा. सं. 300196/6/2026-आईटीए- I]

हरदेव सिंह, अवर सचिव

स्पष्टीकरण संबंधित ज्ञापन

यह प्रमाणित किया जाता है कि इस अधिसूचना को पूर्वव्यापी प्रभाव (केंद्रीय प्रत्यक्ष कर बोर्ड या आयकर विभाग के समक्ष दायर किए गए आवेदन के वर्ष से) देने से किसी भी व्यक्ति के हितों पर प्रतिकूल प्रभाव नहीं पड़ रहा है।

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 11th August, 2026

S.O. 4458(E).— Whereas, section 10 (46) of the Income-tax Act, 1961 (43 of 1961) provided for exemption of specified income of certain bodies or authorities or Boards or Trusts or Commissions as may be notified by the Central Government in the Official Gazette for the purposes of that section;

And whereas, the Income-tax Act, 1961 (43 of 1961) was repealed by section 536 (1) of the Income-tax Act, 2025 (30 of 2025);

And whereas, section 536(2)(a) and (b) of the Income-tax Act, 2025 (30 of 2025), *inter alia*, provides that irrespective of the repeal of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as the Act of 1961) and subject to sub-section (4) thereof, nothing shall affect-

(i) the previous operation of the provisions of the Act of 1961 and any order or anything duly done or suffered thereunder; or

(ii) any right, privilege, obligation or liability acquired, accrued or incurred under the Act of 1961 or orders under that Act;

And whereas, section 536(2)(c) of the Income-tax Act, 2025 (30 of 2025) provides that the provisions of the Act of 1961 shall continue to apply to any proceeding pending on the date of commencement of the Income-tax Act, 2025 (30 of 2025) and to any proceedings initiated on after the 1st April, 2026 (including notices, assessment, reassessment, recomputation, rectification, penalty, reference, revision and appeals) in respect of any tax year beginning before the 1st April, 2026 and such proceedings shall be carried out as per the procedure specified in the Act of 1961;

And whereas, section 536(2)(e) of the Income-tax Act, 2025 (30 of 2025) provides that any proceeding pending on the date of its commencement before any income-tax authority or any other authority constituted under the repealed Income-tax Act, Appellate Tribunal, or any court, by way of application, appeal, reference or revision or by any other means, shall be continued and disposed of as if this Act had not been enacted;

Now, therefore, in pursuance of the provisions of section 536(2)(a) to (c) and (e) of the Income-tax Act, 2025 (30 of 2025), the Central Government hereby notifies, for the purposes of section 10 (46) of the Act of 1961, 'District Legal Service Authority, Panchkula' (PAN: AAAGC0054R), an Authority constituted by the 'Legal Services Authorities Act, 1987'(39 of 1987), in respect of the following specified income arising to the said body namely :-

grants received from the Punjab and Haryana High Court, the Central Authority i.e. the National Legal Services Authority and the State Authority i.e., Haryana State Legal Servies Authority for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);

(a) grants or donation received from the Central Government or the State Government of Haryana for the purposes of the Legal Services Authorities Act, 1987(39 of 1987);

(b) amount received under the order of the Court;

(c) fees received as recruitment application fee; and

(d) interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that the District Legal Service Authority, Panchkula –

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income shall remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provisions of section 139(4C) (g) of the Act of 1961.

3. Failure to comply with these conditions shall result in the initiation of penal actions under the provisions of the Act of 1961, and withdrawal of exemption granted under section 10(46) of the Act of 1961.

4. This notification shall be deemed to have been applied for assessment years 2023-24, 2024-25, 2025-26 and 2026-27 relevant for the financial years 2022-23, 2023-24, 2024-25 and 2025-26.

[Notification No. 112 /2026/F. No. 300196/6/2026-ITA-I]

HARDEV SINGH, Under Secy.

Explanatory Memorandum

It is certified that the interests of no person are being adversely affected by giving retrospective effect [with effect from the year of application filed before the Board or Income-tax Department] to this notification.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.
SARVESH KUMAR SRIVASTAVA

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-11082026-275382
CG-DL-E-11082026-275382

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4281]	नई दिल्ली, मंगलवार, अगस्त 11, 2026/श्रावण 20, 1948
No. 4281]	NEW DELHI, TUESDAY, AUGUST 11, 2026/SHRAVAN 20, 1948

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

नई दिल्ली, 11 अगस्त, 2026

का.आ. 4459(अ).— केंद्र सरकार आयकर अधिनियम, 2025 (2025 का 30) की धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] (इसके बाद उक्त अधिनियम के रूप में संदर्भित), द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्द्वारा उक्त खंड के प्रयोजनों के लिए 'जिला विधि सेवा प्राधिकरण, पंचकुला' (पैन: AAAGC0054R), जो 'विधिक सेवा प्राधिकरण अधिनियम, 1987' (1987 का 39) द्वारा गठित एक प्राधिकरण है, को उत्पन्न होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में अधिसूचित करती है, अर्थात्: -

(क) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजन के लिए पंजाब और हरियाणा उच्च न्यायालय, केंद्रीय प्राधिकरण यानी राष्ट्रीय विधिक सेवा प्राधिकरण और राज्य प्राधिकरण यानी हरियाणा राज्य विधिक सेवा प्राधिकरण से प्राप्त अनुदान;

(ख) विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का 39) के प्रयोजनों के लिए केंद्र सरकार या हरियाणा राज्य सरकार से प्राप्त अनुदान या दान;

(ग) न्यायालय के आदेश के तहत प्राप्त राशि;

(घ) भर्ती आवेदन शुल्क के रूप में प्राप्त शुल्क; तथा

(ङ) बैंक जमा पर अर्जित ब्याज।

2. यह अधिसूचना इन निम्न शर्तों के अधीन प्रभावी होगी कि 'जिला विधि सेवा प्राधिकरण, पंचकुला' (पैन: AAAGC0054R),-

(क) किसी भी व्यावसायिक कार्यकलाप में संलिप्त नहीं होगी;

(ख) उक्त अधिनियम, 2025 की धारा 263(9)(ग)(xiii) के प्रावधान के अनुसार आय की विवरणी दाखिल करेगी; तथा

(ग) कार्यकलापों और निर्दिष्ट आय की प्रकृति पूरे कर वर्षों में अपरिवर्तित रहेगी।

3. पैराग्राफ 2 में निर्दिष्ट शर्तों का पालन करने में विफलता के परिणामस्वरूप धारा 11 के साथ पठित अनुसूची III [तालिका: क्रम संख्या 36] के तहत छूट वापस ले ली जाएगी और उक्त अधिनियम के तहत कार्यवाही शुरू की जाएगी।

4. यह अधिसूचना कर वर्ष 2026-27 के लिए लागू होगी।

[अधिसूचना सं. 113 /2026/फा. सं. 300196/6/2026-आईटीए-I]

हरदेव सिंह, अवर सचिव

MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 11th August, 2026

S.O. 4459(E).— In exercise of the powers conferred by Schedule III [Table: Sl. No. 36] read with section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as the said Act), the Central Government hereby notifies for the purposes of the said clause, 'District Legal Service Authority, Panchkula' (PAN: AAAGC0054R), an Authority constituted by the 'Legal Services Authorities Act, 1987' (39 of 1987), in respect of the following specified income arising to the said body namely: -

(a) grants received from the Punjab and Haryana High Court, the Central Authority i.e. the National Legal Services Authority and the State Authority i.e., Haryana State Legal Servies Authority for the purpose of the Legal Services Authorities Act, 1987(39 of 1987);
(b) grants or donation received from the Central Government or the State Government of Haryana for the purposes of the Legal Services Authorities Act, 1987(39 of 1987);
(c) amount received under the order of the Court;
(d) fees received as recruitment application fee; and
(e) interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that 'District Legal Service Authority, Panchkula' (PAN: AAAGC0054R), -

(a) shall not engage in any commercial activity;
(b) shall file return of income in accordance with the provisions of section 263(9)(c)(xiii) of the said Act; and.
(c) activities and the nature of the specified income shall remain unchanged throughout the tax year.

3. Failure to comply with the conditions specified in paragraph 2 shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 36] read with section 11 and initiation of proceedings under the said Act.

4. This notification shall be applicable for the tax year 2026-27.

[Notification No. 113 /2026/F. No. 300196/6/2026-ITA-I]

HARDEV SINGH, Under Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. SARVESH KUMAR SRIVASTAVA